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**(2011) 03 KL CK 0344**

**High Court Of Kerala**

**Case No:** Writ Petition (C) No. 24177 of 2010 (V)

Saji, D

APPELLANT

Vs

State of Kerala and  
Others

RESPONDENT

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**Date of Decision:** March 24, 2011

**Citation:** (2011) 03 KL CK 0344

**Hon'ble Judges:** T.R. Ramachandran Nair, J

**Bench:** Single Bench

**Advocate:** S.P. Aravindakshan Pillay, for the Appellant; A.N. Rajan Babu, for the Respondent

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### **Judgement**

T.R. Ramachandran Nair, J.

The challenge is against Ext.P4 order whereby the challenge against the order of transfer passed by the

Management was declined by the Additional Director of Public Instruction. The operative portion of Ext.P4 reads as follows:

In the circumstances, the request of the Petitioner deserves no consideration and is rejected. But, the Manager shall consider his request favourably

within a reasonable time

2. Learned Counsel for the Petitioner submitted that retirement vacancies may arise on 31.03.2011 and further vacancies may arise next year also

and the claim of the Petitioner may be directed to be considered for the coming academic year before any transfers are effected.

3. Therefore, the challenge against Ext.P4 fails. But, it is made clear that the Management will consider the claim of the Petitioner as against the

claims of Respondents 5 and 6 or anybody else before transfers are effected in the next academic year, in the light of the observations in the

operative portion of Ext.P4.

4. This writ petition is disposed of as above.